

Act, 1973 (Hindi and English versions).
[Placed in Library. See No. LT 6069/
73.]

REVIEWS AND ANNUAL REPORTS OF
HEAVY ELECTRICALS (INDIA) LTD.,
BHOPAL AND BHARAT HEAVY ELECTRICALS
LTD., NEW DELHI, FOR 1972-73

THE MINISTER OF HEAVY INDUSTRY AND STEEL AND MINES (SHRI T. A. PAI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.

(1) (i) Review by the Government on the working of the Heavy Electricals (India) Limited, Bhopal, for the year 1972-73.

(ii) Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6070/73.]

(2) (i) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1972-73.

(ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6071/73.]

ANNUAL REPORT OF INDIAN STATISTICAL INSTITUTE, CALCUTTA FOR 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): I beg to lay on the Table.

(1) A copy of the Annual Report (Volume I) of the Indian Statistical Institute, Calcutta, for the year 1970-71.

(2) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report.

[Placed in Library. See No. LT 6072/73.]

DELHI COOPERATIVE SOCIETIES RULES, 1973

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table a copy of the Delhi Co-operative Societies Rules, 1973 (Hindi and English versions) published in Notification No. F. 7(15)/65-73/Coop/3614 in Delhi Gazette dated the 16th March, 1973 under sub-section (3) of section 97 of the Delhi Cooperative Societies Act, 1972. [Placed in Library. See No. LT. 6073/73.]

COMMERCIAL COOPERATION AGREEMENT BETWEEN INDIA AND COUNCIL OF EUROPEAN COMMUNITIES

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): On behalf of SHRI A. C. GEORG, I beg to lay on the Table a copy of the text (Hindi and English versions) of the Commercial Cooperation Agreement between the Government of India and the Council of the European Communities. [Placed in Library. See No. LT. 6074/73.]

CORRIGENDA TO NOTIFICATION NO. G.S.R. 280(E), DATED 16-5-73 UNDER INDIAN IRON AND STEEL CO. (TAKING OVER OF MANAGEMENT) ACT, 1972 AND REVIEW & ANNUAL REPORT OF BHARAT ALUMINIUM CO. LTD., NEW DELHI FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to lay on the Table:

(1) A copy of Notification No. Ind. II-7(58)/72-II published in Gazette of India dated the 28th August, 1973 containing corrigenda to Notification No. G.S.R. 280(E) dated the 16th May, 1973, under sub-section (3) of section 16 of the Indian Iron and Steel Company (Taking over of Management) Act, 1972. [Placed in Library. See No LT-6075/73.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

[Shri Subodh Hansda]

- (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1972-73.
- (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6076/73.]

ANNUAL REPORT OF DEVELOPMENT COUNCIL OF AUTOMOBILES, AUTOMOBILE ANCILLARY INDUSTRIES, ETC. FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries, Tractors, Earth-moving Equipment and Internal Combustion Engines for the year 1971-72, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-6077/73.]

EMPLOYEES' PROVIDENT FUNDS (FIFTH AMDT.) SCHEME, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table:

- (1) A copy of the Employees' Provident Funds (Fifth Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. G. S. R. 1249 in Gazette of India dated the 17th November, 1973 under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-6078/73.]

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MINUTES

SHRI S. C. SAMANTA (Tamluk): I lay on the Table Minutes of the Twelfth sitting of the Committee on Absence of Members from the Sittings of the House held during the current session.

12.16 hrs.

STATEMENT RE: FUEL AND LOSSES IN REFINERIES

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): Since this is a 4-page statement, with your permission may I lay it on the Table?

श्री मधु लिमये (बाँका): अध्यक्ष महोदय ! स वक्तव्य को पढा जाये । इसमें पांच मिनट से ज्यादा समय नहीं लगेगा ।

MR. SPEAKER: It is too long a statement. He may lay it on the Table.

SHRI D. K. BOROOAH: I lay the statement on the Table.

Statements

I am grateful to the Hon'ble Member Shri Madhu Limaye for drawing my attention to the extent of refining losses in the process of refining of crude oil. This matter has been under constant review in my Ministry and I have had it looked into further with a view to ensuring maximum possible scrutiny of crude oil consumption/losses on this account.

2. Broadly speaking in the refining process some of the products derived from crude oil are utilised for generating heat for steam raising so that the various units such as the distillation column, vacuum units and other facilities can be operated. In many of the refineries particularly in the public sector refineries at Gauhati, Barauni, Koyali and Madras, some of the products derived from crude oil are also utilised for generating power and for this purpose captive power generation units have been set up.